

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
COURT-I
(through hybrid mode)

Item No. 101

IA(I.B.C.)/1595(CH)2022
and
C.P.(IB) No. 247/Chd/Pb/2022

IN THE MATTER OF:

Sunita Thapar, PG, Thapar
Hosiery Mills Pvt. Ltd.

...Petitioner

Under Section: 94, IBC 2016, R 11 NCLT 2016

Order delivered on 17.01.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner

:

Ms. Divya Sharma, Advocate

For the RP in Person

:

Mr. Bishwa Ranjan Chatterjee

ORDER

IA No. 1595/2022

The present application has been filed under Section 99 of the IBC Code, 2016 for placing on record the report of RP. The same is already taken on record. Thus IA No. 1595/2022 is disposed of accordingly. The file be tagged with C.P.(IB) No. 247/Chd/Pb/2022 for reference purposes.

C.P.(IB) No. 247/Chd/Pb/2022

It is stated by learned counsel for Petitioner that Resolution professional has already supplied the copy of the report to the sole creditor i.e. Canara Bank and the bank has served yesterday, but an affidavit of service has not been filed. Let the same be filed within one week in case none appears on behalf of the creditor despite service, then *ex parte* proceedings will be taken against them. Ld. counsel for the

Petitioner is also directed to file a list of pending inquiries, investigations, and litigation, if any against them. List on 07.02.2024.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti